

U.P. Tendu Patta (Vyapar Viniyaman), Niyamawali, 1972

SCHEDULE 'A'

In witness whereof the parties hereto have put their hands on the day and year first above written.

In the presence of witness-

1.
2.

Signature

Purchaser.

Accepted

Signature

For and on behalf of the Government
of Uttar Pradesh

FORM 'S'

{ See Rules 3-A and 9 (3) }

1. I/Weson of, village.....Police station....., District.....,hereby agree to purchase in raw form all quantity of Tendu Leaves in Unit No.....(name).....during the year ending on 31st December, 19.....on such terms and conditions as are specified in the tender notice and the purchaser's agreement.
2. (i) I/We offer to pay to Forest Department Rs.....(in words)(exclusive of Sales Tax) as the purchase price for the tendu leaves of the Unit.
(ii) I/We also offer to pay to the private growers,for the Tendu leaves actually collected from their holdings, such price as notified by the Government.
(iii) I/We understanding that no payment is due to me /us by way of commission or otherwisefor collection of tendu leaves in the unit.
3. I/We hereby declare that I/We have read and understood all the provisions of the Tendu Patta (Vyapar Viniyaman), Adhiniyam, 1972, the rules made thereunder, the conditions of the tender notice and the conditions of the agreement appended to tender notice and I/We agree to abide by the same. I/We have personally inspected the above said unit for which the tender is given.
4. I/We hold the certificate of registration as manufacturer of bids and/or exporters of tendu leaves under Uttar Pradesh Tendu Patta (Vyapar Viniyaman), Adhiniyam, 1972, bearing No....., dated.....ofdivision.
5. As required under terms and conditions of the tender notice, I/We enclose the following:
 - (i) Evidence for payment of Rs. 25.00 (Rupees Twenty Five) being fee for the tender form.....

(ii) Challan No....., dated.....of Treasury /Sub-Treasury for Rs.....being revenue deposit as Earnest Money

OR

Demand Draft No....., dated.....for Rs..... in favour of Conservator of Forests/Divisional Forest Officer.....on State Bank of India.....Branch.....

(iii) As desired vide conditions of tender notice, copy of power of attorney which empowers me to act on other behalf or copy of the registration and copy of partnership deed of the firm of which I am a partner.

6. I/We hereby declare that on opening of my /our tender, I/We shall be bound by my/our offer and by the terms and conditions of the tender notice till orders of the competent authority accepting or rejecting my/our tender are passed or another person or party is appointed as the purchaser for the aforesaid unit.

Place.....

Date.....

.....
Signature of the Tenderer